

**THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH):** (a) to (e). The position with regard to import of natural rubber, copra and coconut oil in the import policy is as follows:

*Natural Rubber:* Import of natural rubber is canalised through STC.

*Coconut Oil and Copra:* Import of copra and coconut oil is canalised through State Trading Corporation of India/Hindustan vegetable Oil Corporation. Direct Import of Copra and coconut oil is also permissible to a limited extent under the import policy for registered exporters against valid REP licences issued on certain exports as well as against flexibility allowed in the use of REP licences to manufacturers exporters.

This policy is with a view to protect the interests of growers as well as consumers by way of importing bare minimum quantity to bridge the gap between demand and supply and its release is made at prices which help to control the internal market prices at levels remunerative to the growers.

Representations have been received from Rubber, growers Association of Kerala against import of natural rubber.

The quantity of rubber, coconut oil and copra to be imported in the next three years period as a whole has not been decided.

#### **Building for Rubber Board, Kottayam**

7102. **SHRI GEORGE JOSEPH MUNDACKAL:** Will the Minister of COMMERCE be pleased to state:

(a) how many of the Commodity Boards under his Ministry own buildings of their own to house the head offices;

(b) whether the Rubber Board, Kottayam has submitted a proposal to build its own head office;

(c) when the proposal was given in this regard.

(d) whether the foundation stone for the building has been laid, if so, when it was laid and by whom;

(e) the reason for the delay in executing the proposal;

(f) when Government propose to give the tender for the construction of the building; and

(g) whether Government are aware that delay in executing the project will increase the cost of construction and thereby causing further delay?

**THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH):** (a) Excepting Tea Board and Coffee Board, no other Commodity Board under the Ministry of Commerce is owning building of its own to house the Head Office.

(b) and (c). Yes, Sir. Rubber Board submitted the proposal in June, 1984 and subsequent clarifications were given in February, 1985.

(d) Foundation stone for the Head Office building was laid on 4th February, 1984 by the Union Minister of Commerce.

(e) to (g). Details of estimated costs of construction based on requirement of space are being examined and construction will be taken up after the proposal is approved by the E.F.C.

#### **Closure/Lockouts of Industrial Units in West Bengal Financed by IRBI**

7103. **SHRI DEBI GHOSAL:** Will the Minister of FINANCE be pleased to state:

(a) whether some of the industrial units financed/managed by the Industrial Reconstruction Bank of India (IRBI) in West Bengal have declared closure/lockouts;

(b) if so, the number of such units;

(c) the number of workers affected by such lock-outs/closures;

(d) the total investment of IRBI in such units; and

(e) the steps taken/proposed for rehabilitation/revival of such units ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) to (c) Industrial Reconstruction Bank of India (IRBI) has reported that 13 units located in the State of West Bengal and in the assistance portfolio of IRBI have declared closure/lockouts/total lay-off. The number of workers employed by these units is about 33,500. The total amount disbursed by IRBI to these units is Rs. 1210.62 lakhs. In regard to these units TRBI is taking suitable steps on a case to case basis. The steps may include assessment of viability, working out of suitable rehabilitation packages in consultation with banks and other financial institutions, efforts to locate suitable entrepreneurs/Industrial Houses to purchase the unit and invest funds, provision of working capital funds, etc.

**Advancing of Loans to Backward and Poor Sections in Gujarat**

7104. SHRI NARSINGH MAKWANA : Will the Minister of FINANCE be pleased to state :

(a) the names of the banks which have been entrusted the responsibility of advancing loan to districts in Gujarat indicating the name of the district

of the State placed under each Bank and the details thereof;

(b) whether it has been suggested that action should be taken against the banks which are not discharging their responsibility of advancing loan to backward and poor sections of society under the 20-Point Programme.

(c) whether programmes under the rural banks and nationalised banks are the same; and

(d) if so, how the distribution of work has been decided between them ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) All bank branches operating in various districts of Gujarat advance loans for various economic activities. Districts placed under each Lead Bank are given in the attached statement.

(b) Performance of banks is reviewed in the State level and District level Consultative Committee meetings. The banks whose performance is not found to be satisfactory are advised to improve upon it.

(c) and (d). Poverty alleviation programmes are being implemented both by Public Sector Banks as well as Regional Rural Banks and bank-wise allocation of credit disbursement is done at the time of finalising the Annual Action Plan for the district.

**Statement**

*Lead Banks in Gujarat*

Name of the Lead Bank		Districts allotted
S. No. 1	2	3
1.	State Bank of Saurashtra	1. Amreli 2. Bhavnagar 3. Jamnagar 4. Junagadh 5. Rajkot 6. Surendranagar.